



2026:AHC:129728

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21902 of 2026

Vipin Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Satya Prakash Singh, Seema Singh

Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime no.173 of 2026, under Sections 331(4), 305, 317(2) BNS, Police Station Bardah, District Azamgarh.
3. Learned counsel for the applicant contends that the applicant was not named in the FIR. He has falsely been implicated by the police. He does not have criminal antecedents and is in jail since 25.5.2026. The offences that have been alleged against the applicant do not carry a punishment of more than seven years in the event of a conviction.
4. Learned AGA has opposed the prayer for bail and has contended that a huge quantity of stolen material in the form of solar panels, digital boards, CPU, printers, wireless mouse, web camera, battery, inverter, stabilizer, T.V. and gas cylinder have been recovered from the possession of the applicant and the co-accused. The offence against the applicant is clearly established from the recovery so made and no indulgence may be granted to the applicant.

5. I have considered the submissions made by Learned counsels for the parties.

6. The applicant is in jail since 25.5.2026. The offences that have been alleged against the applicant do not carry a punishment of more than seven years in the event of conviction. The applicant has no criminal antecedents and the stolen articles have been recovered. There is no independent witness to the recovery.

7. Taking into consideration the facts and circumstances of the case, I find it appropriate to enlarge the applicant on bail.

8. The bail application is ***allowed***.

9. Let the accused-applicant, **Vipin Singh**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

(i) The applicant will not tamper with the evidence.

(ii) The applicant will not indulge in any criminal activity.

(iii) The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

(iv) The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the court concerned will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified

by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

June 30, 2026

A. Pandey

(Rajiv Lochan Shukla,J.)